

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 29 OF 2010

DR. (SMT.) MONALI GUPTA PETITIONER

VERSUS

DR. GAURAV NARAIN GUPTA RESPONDENT

O R D E R

This transfer petition has been filed by the petitioner-wife seeking transfer of Divorce Petition No. 877 of 2009 titled Dr. Gaurav Narain Gupta v. Dr. (Smt.) Monali Gupta pending in Family Court, Gorakhpur, U.P. to the Court of District Judge, Tis Hazari Court, Delhi.

We have heard the learned counsel for the parties as also perused the record.

Considering the facts and circumstances of this case, we deem it proper to transfer Divorce Petition No. 877 of 2009 titled Dr. Gaurav Narain Gupta v. Dr. (Smt.) Monali Gupta pending in Family Court, Gorakhpur, U.P. to

the Court of District Judge, Tis Hazari Court, Delhi. Who may either hear the case himself or assign the same for disposal to a court of competent jurisdiction.

The transfer petition is allowed accordingly.

.....J
[B. SUDERSHAN REDDY]

.....J
[SURINDER SINGH NIJJAR]

NEW DELHI
APRIL 12, 2010.

